

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

..
O.A.No.1681/97.

Date of disposal: 19th December, 1997.

Between:

P.Sudhakar. .. Applicant.

and

The General Manager, Ordnance
Factory Project, Eddumailaram,
District Medak. .. Respondent.

Counsel for the applicant: Sri P.Naveen Rao

Counsel for the Respondent: Sri N.R.Devaraj.

JUDGMENT.

(by Hon'ble Sri R. Rangarajan, Member (A))

Heard Sri P.Naveen Rao for the applicant
and Sri N.R.Devaraj for the respondent.

The applicant submits that he is a Land Displaced Person as the land in S.No.185/3 of Kyasaram Village to the extent of Ac.2-00 was acquired by Government of Andhra Pradesh to establish Ordnance Factory Project Eddumailaram. He further submits that his father's name is shown as land displaced person. Subsequently, on the death of his father, the applicant's name is shown as land displaced person. He also states that he was paid compensation

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by the Revenue Authorities.

The applicant submits that earlier his name was left out for calling him for the post of unskilled labourer ear-marked for the Land displaced persons. As he was not called for selection for that post he approached the Authorities. The Authorities informed him that he should produce necessary documents to prove authenticity of his statement. The applicant submits that he had produced the same but the result of the check made by the authorities is not known from the O.A.

The applicant to prove his case, relies upon the document of the Revenue Divisional Officer, Medak at Sanga Reddy (Memo No. B3/4664/95 dated 28-11-1995- Annexure VI Page 12 to the O.A.). In that Memo ~~of~~ ^{state} the Revenue Divisional Officer, ~~it is stated~~, that the applicant's name was already included in the Land displaced Persons' List at Sl.No.14. Hence, he claims that he is one of the land displaced persons duly registered.

The applicant now submits that call letters are being issued for the post of Medical Assistant(Male) under the respondent's organisation. One of the call letters issued to one P.Basanthi is enclosed as Annexure V at page 11 to the O.A. He submits that he is also eligible for that post and that he

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should also be called for interview for that post.

This O.A., is filed praying for a direction to the respondent to consider the claim of the applicant for the post of Medical Assistant(Male) and to appoint him as per his eligibility and suitability and with all consequential benefits.

The learned counsel for the respondent submits that there is no submission even in the O.A., that he is a land displaced person. The Memo No.B3/4664/95 dated 28-11-1995 issued by the Revenue Divisional Officer, Sanga Reddy at Medak (Annexure VI Page 12 to the O.A.,) cannot be relied upon as the Serial No.14 therein may not be the Serial Number registered by the Respondent Organisation. The learned counsel for the respondent also submits that the Medical Assistant (Male) post is not ear-marked for the land displaced persons and there is no mention that Sri P.Basanthi to whom the call letter for that post was issued on 8-12-1997 is ~~not~~ a land displaced person.

The O.A., requires lot of information. But as the interviews are fixed for selection to the post of Medical Assistant(Male) on 22-12-1997 the following direction~~s~~ ^{is} given:

i) The applicant (P.Sudhakar) should be allowed to appear for the interview for the post of Medical Assistant (Male) provided --

(a) his name is registered as land dislodged person in the register of Respondent's organisation and he possess the qualification required for that post.

(b) that the post of Medical Assistant (Male) is ear-marked for appointment to the person who is a land-displaced person

(c) the authenticity of the Memo. No.B3/4664/95 dated 28-11-1995 should be checked up in regard to the name of the applicant being kept at Sl.No.14

(d) the applicant's name has arisen for calling him for interview for that post as his junior in that list has been called for viva-voce.

With the above direction, the O.A., is disposed of at the admission stage. No costs.



R.RANGARAJAN,
Member (A)

Date: 19th December, 1997.

Dictated in open Court.

NOTE:

C.C. by today
(B.O)





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Copy to:

1. The General Manager, Ordnance Factory Project, Eddumailaram, Medak District.
2. One copy to Mr. P. Naveen Rao, Advocate, CAT, Hyderabad.
3. One copy to Mr. N. R. Devraj, Sr. CGSC, CAT, Hyderabad.
4. One copy to D.R(A), CAT, Hyderabad.
5. One duplicate copy.

YLKR

29/12/97
cc today

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI KAMESWAR :
M(J)

Dated: 19/12/97

ORDER / JUDGMENT

MA./R.A./C.A.No.

in

D.A.NO. 1681/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of With Directions

Dismissed

Disposed of

Dismissed as Withdrawn

Dismissed For Default

Ordered/Rejected

No order as to costs.

SRR

II Court

केन्द्रीय प्रशासनिक अधिकार
Central Administrative Tribunal

DESPATCH

26 DEC 1997

HYDERABAD BENCH

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